

### പതിനാലാം കേരള നിയമസഭ

### സബോർഡിനേറ്റ് ചെജിസ്ക്കേഷൻ സമിതി (2019-2021)

### ഇരുപത്തിനാലാമത് റിപ്പോർട്ട്

(2021 ജനുവരി 12-ാം തീയുതി സഭയിൽ സമർപ്പിച്ചത്)

2018-ലെ കേരള മാറേൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങളുടെ (എസ്.ആർ.ഒ. നമ്പർ 623/2018) സുക്ഷപരിശോധന സംബന്ധിച്ചുള്ള റിപ്പോർട്ട്)

> കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ് തിരുവനന്തപുരം 2021-

### പതിനാലാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2019-2021)

ഇരുപത്തിനാലാമത് റിപ്പോർട്ട്

(2021 ജനുവരി 12-ാം തീയതി സഭയിൽ സമർപ്പിച്ചത്)

2018-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങളുടെ (എസ്.ആർ.ഒ. നമ്പർ 623/2018) സൂക്ഷുപരിശോധന സംബന്ധിച്ചുള്ള റിപ്പോർട്ട്

### ഉള്ളടക്കം.

		പേജ്
സമിതിയുടെ ഘടന	-	v
അവതാരിക	-	vii
റിപ്പോർട്ട്	•	1
അനബന്ധം (എസ്.ആർ.ഒ. നമ്പർ 623/2018)	-	5

### സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2019-2021)

#### ഘടന

#### അദ്ധ്യക്ഷൻ :

ശ്രീ. മുരളി പെരുനെല്ലി, എം.എൽ.എ.

#### അംഗങ്ങൾ :

ശ്രീ. ജി. എസ്. ജയലാൽ, എം.എൽ.എ.

ശ്രീ. എം. മുകേഷ്, എം.എൽ.എ.

ശ്രീ. കെ. ഡി. പ്രസേനൻ, എം.എൽ.എ.

ശ്രീമതി യൂ. പ്രതിഭ, എം.എൽ.എ.

ശ്രീ. റോജി എം. ജോൺ, എം.എൽ.എ.

ശ്രീ. എൻ. ഷംസൂദ്ദീൻ, എം.എൽ.എ.

ശ്രീ. ഷാഫി പറമ്പിൽ, എം.എൽ.എ.

ശ്രീ. എ. എൻ. ഷംസീർ, എം.എൽ.എ.

### നിയമസഭാ സെക്രട്ടേറിയറ്റ് :

ശ്രീ. എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ, സെക്രട്ടറി

ശ്രീമതി ലിമ ഫ്രാൻസിസ്, ജോയിന്റ് സെക്രട്ടറി

ശ്രീമതി ജയശ്രീ എം., ഡെപൂട്ടി സെക്രട്ടറി

ശ്രീ. എം. എസ്. ശ്രീകമാർ, അണ്ടർ സെക്രട്ടറി.

#### അവതാരിക

സബോർഡിനേറ്റ് ലെജിസ്റ്റേഷൻ സമിതി (2019-2021)-യുടെ അദ്ധ്യക്ഷനായ ഞാൻ സമിതി അധികാരപ്പെടുത്തിയതനുസരിച്ച്, സമിതിയുടെ ഇരുപത്തിനാലാമത് റിപ്പോർട്ട് സമർപ്പിക്കുന്നു.

1980-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ആക്ലിൻ (1981-ലെ 10-ാം ആക്ല്) കീഴിൻ പുറപ്പെടുവിച്ച 2018-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങൾ സംബന്ധിച്ച 623/2018-ാം നമ്പർ എസ്.ആർ.ഒ. സമിതിയുടെ 29-8-2019-ലെ യോഗം പരിശോധന നടത്തുകയും മത്സ്യബന്ധനവും തുറമുഖവും, നിയമം എന്നീ വകപ്പുകളിലെ ഉദ്യോഗസ്ഥരിൽ നിന്നും തെളിവെടുപ്പ് നടത്തുകയും ചെയ്തു. ആയതിന്റെ അടിസ്ഥാനത്തിൽ സമിതി എത്തിച്ചേർന്ന നിഗമനങ്ങളും നിർദ്ദേശങ്ങളും ശിപാർശകളും അടങ്ങുന്നതാണ് ഈ റിപ്പോർട്ട്.

2020 ഡിസംബർ 22-ാം തീയതി ചേർന്ന യോഗത്തിൽ സമിതി ഈ റിപ്പോർട്ട് അംഗീകരിച്ചു.

തി<mark>ൽവനന്തപുരം,</mark> 2021 ജനുവരി 12,1 മുർളി പെരുനെല്ലി, അദ്ധൃഷൻ, സബോർഡിനേറ്റ് ലെജിന്വേഷൻ സമിത്മ

### റിപ്പോർട്ട്

കേരളതീരത്ത് സമുദ്ര മത്സ്യബന്ധനത്തിൽ ഏർപ്പെട്ടിരിക്കുന്ന മത്സ്യബന്ധന നിയന്ത്രണങ്ങൾ കൊണ്ടുവന്ന് മത്സ്യസമ്പത്ത് സംരക്ഷിക്കുകയെന്ന യാനങ്ങൾക്ക് ലക്ഷ്യത്തോടുകൂടിയാണ് 1980-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ആക്സ് (1981-ലെ 10-ാം ആക്സ്) നിലവിൽ വന്നത്. പ്രസ്തത ആക്സിലെ 24-ാം വകപ്പ് (1) (2) ഉപവകപ്പ് നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ചകൊണ്ട് 1141/80-ാം എസ്.ആർ.ഒ. പ്രകാരം 1980-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങൾ പുറപ്പെടുവിക്കുകയും ചെയ്തു. വലിപ്പത്തിനോ എണ്ണത്തിനോ യന്ത്രശേഷിക്കോ നിയന്ത്രണമില്ലാതെ . യാനങ്ങൾ കടലിലിറക്കുകയും വലക്കണ്ണികളടെ അകലത്തിനോ നീളത്തിനോ മാനദണ്ഡമില്ലാതെ റിംഗ് വലകൾ ഉപയോഗിക്കുകയും ചെയ്തതിനെ തുടർന്ന് ഗണ്യമായി കറഞ്<u>തതു</u>മലം മത്സ്യബന്ധനത്തിന് നിയന്ത്രണം ഏർപ്പെടുത്തുന്നത് അനിവാരൃമായി വന്ന സാഹചര്യത്തിലാണ് 1980-ലെ മൂലനിയമത്തിൽ നിരവധി മാറ്റങ്ങൾ വരുത്തികൊണ്ട് 2017-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ (ഭേദഗതി) ആക്സ് (2017-ലെ 22-ാം ആക്സ്) നിലവിൽ വന്നത്. അതിന് അനുസൃതമായി 1980-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങളിൽ മാറ്റം വരുത്തേണ്ടിവന്ന സാഹചര്യത്തിലാണ് പ്രസ്കുത ചട്ടങ്ങൾ അതിലംഘിച്ചകൊണ്ട് 623/2018-ാം നമ്പർ എസ്.ആർ.ഒ. (അനുബന്ധം) പ്രകാരം 2018-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങൾ പുറപ്പെടുവിച്ചത്.

- 2. 2018-ലെ കേരള മറൈൻ ഫിഷിംഗ് റഗുലേഷൻ ചട്ടങ്ങളുടെ (എസ്.ആർ.ഒ. നമ്പർ 623/2018) സൂക്ഷൂപരിശോധനയുടെ ഭാഗമായി മത്സ്യബന്ധനവും ഇറമുഖവും, നിയമം എന്നീ വകപ്പുകളിലെ ഉദ്യോഗസ്ഥരിൽ നിന്നും 2019 ആഗസ്റ്റ് 29-ാം തീയതി സമിതി തെളിവെടുപ്പ് നടത്തുകയുണ്ടായി. അതിന്റെ അടിസ്ഥാനത്തിൽ സമിതി എത്തിച്ചേർന്ന നിഗമനങ്ങളും നിർദ്ദേശങ്ങളും ശിപാർശകളും ചുവടെ ചേർക്കുന്നു.
- 3. ചട്ടം 2(f) പ്രകാരം Naval architect എന്നാൽ ഒരു അംഗീകൃത യൂണിവേഴ്ലിറ്റിയിൽ ആർക്കിടെക്ചറിൽ ബി.ടെക് ഡിഗ്രിയോ തത്തുല്യ യോഗൃതയോ നിന്നം നേവൽ നേടിയ ഒരു വ്യക്തി എന്നാണ് നിർവ്വചിച്ചിരിക്കുന്നത്. അതുപ്രകാരം പ്രസ്തത യോഗ്യതയുള്ള ആരെയും നേവൽ ആർക്കിടെക് ജോലിയിൽ പ്രവേശിപ്പിക്കുവാൻ സാധിക്കുന്ന നിലനിൽക്കുന്നു എന്ന നിഗമനത്തിലെത്തിയ പ്രസ്തത എന്നാൽ ഈ മേഖലയിൽ കഴിവും പ്രവൃത്തിപരിചയവുമുളളവരെ തെരഞ്ഞെടുക്കുന്നതിനായി അപ്രകാരമുള്ളവരെ എംപാനൽ ചെയ്യുന്നതിനുള്ള നടപടി സ്വീകരിക്കണമെന്ന് നിർദ്ദേശിക്കുന്നു. അതിനായി ചട്ടം 2(f)-ലെ Naval architect-ഒൻ നിർവ്വചനത്തിന്റെ അവസാനം 'as may be empanelled by the Department' എന്ന് ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 4. യന്ത്രവൽകൃത മത്സ്യബന്ധന യാനങ്ങൾ ഉപയോഗിച്ചുകൊണ്ടുളള അനിയന്ത്രിത മത്സ്യബന്ധനമാണ് കേരളത്തിലെ മത്സ്യസമ്പത്ത് ഗണ്യമായി കറയുവാനുണ്ടായ കാരണമെന്ന് സമിതി വിലയിരുത്തുന്നു. പ്രസ്തുത യാനങ്ങളുടെ എണ്ണത്തിൽ നിയന്ത്രണം ഏർപ്പെടുത്തി മത്സ്യസമ്പത്ത് വർദ്ധിപ്പിക്കുക എന്ന ലക്ഷ്യം കൈവരിക്കുകയാണ് ചട്ടം 3(1)(g) കൊണ്ട് ഉദ്ദേശിക്കുന്നതെന്നും എന്നാൽ ഈ നിയന്ത്രണം പരമ്പരാഗത വള്ളങ്ങൾ ഉപയോഗിച്ചുകൊണ്ടുളള മത്സ്യബന്ധനത്തെ ബാധിക്കുകയില്ലെന്നും സമിതി മനസ്സിലാക്കുന്നു ഇപ്രകാരം മത്സ്യസമ്പത്തിന്റെ ചൂഷണം നിയന്ത്രിക്കുവാൻ ഒരു പരിധി വരെ സാധിക്കുമെന്നത് പ്രത്യാശയ്ക്ക് വക നൽകുന്നതായി സമിതി വിലയിരുത്തുന്നു.
- 5. ചട്ടം 3(2)-ൽ Fishing in any specified area by such class or classes of fishing vessel may be regulated under clause (a) of sub-section (l) of section 4, namely എന്ന് വ്യവസ്ഥ ചെയ്തിരിക്കുന്നത് ആക്ലിലെ സെക്ഷൻ 4(1) പ്രകാരം നിയമസഭ, സർക്കാരിന് നൽകിയ അധികാരം സർക്കാർ വീണ്ടം re-delegate ചെയ്യുന്നതായി അർത്ഥം വരുന്നതിനാൽ ചട്ടം 3(2)-ലെ 'may be regulated' എന്നത് 'is regulated' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 6. ചട്ടം 3(2) (a)-യിലും (d)-യിലും പരാമർശിച്ചിട്ടള്ള 'from this date' എന്നത് 'from the date of publication of these rules' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 7. ചട്ടം 3(4)-ലെ ഒന്നാം ക്ലിപ്പ നിബന്ധനയിൽ പറയുന്ന 'innocent passage'-ന്റെ നിർവ്വചനം ചട്ടം (2)-ൽ ഉൾപ്പെടുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 8. ചട്ടം 3(4)-ലെ രണ്ടാം ക്ലിപ്പ നീബന്ധനയിലെ 'vessel tracking device' എന്നത് 'Vessel Tracking Device' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്ത
- 9. ആക്ലിലെ സെക്ഷൻ 4(1) (f)-ൽ use of any dynamite എന്ന് വ്യവസ്ഥ ചെയ്യിട്ടുള്ളതിനാൽ ചട്ടം 6(1) (a)-ൽ dynamite എന്ന വാക്കിന് മൻപായി 'any' എന്ന വാക്ക് കൂടി ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നം
- 10. സംസ്ഥാനത്ത്, ചട്ടം 7(1) പ്രകാരമുള്ള ഫിഷിംഗ് വെസ്റ്റൽസിന്റെ രജിസ്ലേഷൻ ഫീസും ചട്ടം 8(1) പ്രകാരമുള്ള ലൈസൻസ് ഫീസും അഖിലേന്ത്യാ തലത്തിലും ഇതര സംസ്ഥാനങ്ങളിലുള്ള രജിസ്ലേഷൻ, ലൈസൻസ് ഫീസുകളെക്കാൾ കൂടുതലാണെന്ന് സമിതി മനസ്സിലാക്കുന്നു. ആയതിനാൽ ഫിഷിംഗ് വെസ്റ്റൽസിന്റെ രജിസ്വേഷൻ ഫീസ്, ലൈസൻസ് ഫീസ് എന്നിവയുടെ നിരക്ക് കുറവ് ചെയ്യണമെന്നും അതിന്റെ വിജ്ഞാപനം അടിയന്തരമായി പുറപ്പെടുവിക്കണമെന്നും സമിതി ശിപാർശ ചെയ്യുന്നു.

- 11. ചട്ടം 13(c) പ്രകാരം ഒരു ബോട്ട് ബിൽഡിംഗ് യാർഡിന്റെ ഉടമ ഒരു വാർഷിക റിപ്പോർട്ട് authorised officer-ന് Form 10-ൽ നൽകണമെന്ന് വ്യവസ്ഥ ചെയ്തിട്ടുണ്ട്. ബോട്ട് ബിൽഡിംഗ് യാർഡിന്റെ ഉടമയാണ് വാർഷിക റിപ്പോർട്ട് നൽകേണ്ടയും ഫാറത്തിൽ ഒപ്പിടേണ്ടയും. ആയതിനാൽ Form 10-ൽ 'Signature of Authorised officer', '(Seal)' എന്നിവയ്ക് പകരം 'Signature' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശചെയ്യുന്നു.
- 12. ചട്ടം 14 പ്രകാരം മത്സ്വബന്ധനയാന നിർമ്മാണത്തിന്റെ ഓരോ ഘട്ടവും ഒരു നേവൽ ആർക്കിടെക്ട് പരിശോധിക്കണമെന്നും അതിന്റെ ഓരോ ഘട്ടവും സംബന്ധിച്ച stage certificate-ന്റെ ഒരു രജിസ്റ്റർ, യാർഡ് ഉടമ സൂക്ഷിക്കണമെന്നും നിഷ്ടർഷിച്ചിരിക്കുന്നതിനാൽ ചട്ടം 14 പ്രകാരമുള്ള stage certificate രജിസ്റ്ററിന്റെ മാത്രക ചട്ടത്തിൽ ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 13. ചട്ടം 17 പ്രകാരം രജിസ്ക്ഷേൻ എടുത്ത ഒരു fishing net production unit-ന്റെ ഉടമ, ഓരോ സാമ്പത്തികവർഷവും ഉൽപ്പാദിപ്പിച്ച വലയുടെയും അത് വാങ്ങിയ മത്സ്യബന്ധനയാന ഉടമകളുടെയും വിശദാംശങ്ങൾ ഉൾപ്പെടുത്തികൊണ്ട് വാർഷിക വിപ്പോർട്ട് നൽകണമെന്ന വ്യവസ്ഥ കൂടി പ്രസ്തര ചട്ടത്തിൽ ഉൾപ്പെടുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 14. ചട്ടം 20 (2) പ്രകാരം ഭക്ഷ്യയോഗ്യമല്ലാത്തതും വിൽപ്പന നടത്തവാൻ സാധിക്കാത്തതുമായ മത്സ്യം പിടിച്ചെട്ടത്ത് ഡിസ്റോസ് ചെയ്യമ്പോൾ സർക്കാരിന് ഉണ്ടാകന്ന ചെലവ് കറ്റം ചെയ്യവരിൽ നിന്ന് ഈടാക്കുന്നതിന് ചട്ടത്തിൽ വ്യവസ്ഥ ചെയ്യുന്നു.
- 15. ചട്ടം 20(4)-ൽ പരാമർശിക്കുന്ന illegal material-നെ കറിച്ച് കൂട്ടതൽ വ്യക്തത വരുത്തുന്നതിനായി ചട്ടം (4)-ന് ശേഷം ഒരു വിശദീകരണക്കുറിപ്പ് ചേർക്കണമെന്നും illegal material പിടിച്ചെട്ടത്ത് നശിപ്പിക്കുമ്പോൾ സർക്കാരിന് ഉണ്ടാകന്ന ചെലവ് കറ്റക്കാരിൽ നിന്ന് ഈടാക്കുന്നതിനായി ചട്ടം 20(4)-ൽ proviso കൊണ്ടുവരണമെന്നും സമിതി ശിപാർശ ചെയ്യുന്നു.
- 16. ചട്ടം 20(5)-ലെ 'for 2 times', '14 days' എന്നിവയ്ക് പകരം 'for twice', 'fourteen days' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 17. Juvenile fish catching നടത്തുന്നതുമലം മത്സ്യസമ്പത്തിൽ വലിയ ഇടിവ് ഉണ്ടാകന്നത് കണക്കിലെടുത്ത് കേരളത്തിൽ നിന്ന് juvenile fish catching നടത്തുന്ന ഇതര സംസ്ഥാന ബോട്ട് ഉടമകൾ ഉൾപ്പെടെയുള്ളവർക്കള്ള ശീക്ഷ നടപ്പാക്കുന്നതിനുള്ള കർശന നടപടികൾ സ്വീകരിക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 18. ചട്ടത്തിലെ എല്ലാ ഫാറങ്ങളുടെയും മുകളിലായി 'The Kerala Marine Fishing Regulation Rules, 2018' എന്ന് ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്ത.
- 19. യാതൊരു നിയന്ത്രണവുമില്ലാതെ അശാസ്ത്രീയമായി നടത്തുന്ന മത്സ്യബന്ധനംമൂലം മത്സ്യസമ്പത്തിന്റെ ലഭൃതകറവിലേക്ക് നയിക്കുകയം മത്സ്യബന്ധനത്തിൽ <mark>ഏർപ്പെ</mark>ട്ടിരിക്കുന്ന തൊഴിലാളികളടെയും അനുബന്ധ തൊഴിലാളികളടെയും ജീവിതം വറുതിയുടെ ആഴക്കയങ്ങളിൽ ആണ്ടപോകന്നതിന് കടലിലെ മത്സ്യസമ്പത്ത് കാരണമാകകയും ചെയ്യമെന്ന് സമിതി ആശങ്കപ്പെടുന്നു. വാണിജുലാഭത്തിനായി അമിതമായി ചൂഷണം ചെയ്യാതെ, ഭാവി തലമുറയ്ക്കം ഇതിൽ കൈകാര്യം ഉത്തമബോധ്യത്തോടെ ചെയ്യപ്പെടേണ്ട അവകാശമുണ്ടെന്ന മത്സ്യബന്ധനത്തൊഴിലാളികളെയും കടലിലെ ആവാസവൃവസ്ഥയേയും കണ്ടുകൊ**ണ്ടുളള പൂത്തൻ പരിഷ്ടാരങ്ങൾ** മത്സുബന്ധന മേഖലയിൽ നടപ്പാക്കുമെന്ന് സമിതി പ്രത്യാശിക്കുന്നു.

മുരളി പെരുനെല്ലി,

തിരുവനന്തപുരം, 2021 ജനുവരി 12. : അദ്ധ്യക്ഷൻ, സബോർഡിനേറ്റ് ലെജിസ്തേഷൻ സമിതി.

#### അനുബന്ധം

© കേരള സർക്കാർ Government of Kerala 2018



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

### **കേരള ഗസററ്** KERALA GAZETTE

**CONTRACTOR OF THE CONTRACT** 

### ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാലൂം 7 )	തിരുവനന്തപുരം,	<b>2018 സെപ്റ്റംബർ 5</b> 5th September 2018	
Vol. VII	ബുധൻ Thiruvananthapuram,	1194 ചിങ്ങം 20 20th Chingam 1194	നമ്പർ } 2284
VOI. VII.	Wednesday	1940 @01/30 14 14th Bhadra 1940	No.

### GOVERNMENT OF KERALA

### Fisheries and Ports (B) Department

### **NOTIFICATION**

G.O. (P) No. 18/2018/F&PD.

Dated, Thiruvananthapuram, 1st September, 2018
16th Chingam, 1194.

S. R. O. No. 623/2018.—In exercise of the powers conferred by sub-section (1) and (2) of section 24 of the Kerala Marine Fishing Regulation Act, 1980 (10 of 1981), and in supersession of the Kerala Marine Fishing Regulation Rules, 1980 issued under G. O. (Ms.) No. 141/80/F&PD dated 29th November, 1980 except as respects things done or omitted to be done before such supersession and published as S.R.O. No. 1141/80, the Government of Kerala hereby make the following rules, namely:—

#### RULES.

- 1. Short title and commencement.—(1) These rules may be called the Kerala Marine Fishing Regulation Rules, 2018.
  - (2) They shall come into force at once.
  - 2. Definitions.—In these rules, unless the context otherwise requires:—
- (a) "Act" means the Kerala Marine Fishing Regulation Act, 1980 (10 of 1981);
- (b) "Artificial reef" means a marine area created artificially and demarcated by a notification for providing habitat to facilitate fish breeding and foraging;
  - (c) "Form" means a form appended to these rules;
  - (d) "LOA" means Length Over All of a fishing vessel;
- (e) "Mechanized fishing vessel" means a fishing vessel capable with mechanical means for propulsion and hauling the gear;
- (f) "Naval architect" means a person who has secured B.Tech. Degree in Naval architecture from a recognized University or equivalent;
  - (g) "Section" means a section of the Act.
- 3. Regulation, Restriction or Prohibition on Fishing Vessel.—(1) Fishing in any specified area by such class or classes of fishing vessel is prohibited under clause (a) of sub-section (1) of section 4, namely:—
  - (a) Fishing vessel without colour coding;
  - · (b) Fishing vessel without providing crew details;
    - (c) Fishing vessel beyond life span as ordered by the Government;
- (d) Mechanised fishing vessel without Very High Frequency Marine Radio;
  - (e) Fishing vessel having more than 20 meter LOA;
  - (f) New type of fishing vessel without prior approval;
- (g) Mechanised fishing vessel obtained registration after the date of publication of these rules:

Provided that replacement of the one, instead of the existing registered one after obtaining prior approval shall be excluded.

- (2) Fishing in any specified area by such class or classes of fishing vessel may be regulated under clause (a) of sub-section (1) of section 4, namely:—
- (a) Mechanised inboard fishing vessels registered after three months from this date, without facilities for kitchen, toilet and sleeping berth;
- (b) Fishing vessels without adhering the length and horse power ratio registered three months after the date of publication of these rules as shown in the table below:

4	٠.			
- 1	Δ	15	t	Ľ

LOA of fishing vessel	Maximum allowable Horse power
Up to 15 Meter	140 HP
15 17.5 Meter	200 HP
17.5 - 20.0 Meter	250 HP

- (c) Mechanised fishing vessel without Vessel Tracking Device or Automatic Identification System after one year from the date of publication of these rules;
- (d) Mechanised fishing vessel without Holographic Registration Plate (HRP) after one year from this date;
- (e) Fishing vessel without navigational, life saving and fire fighting appliances;
  - (f) Fishing vessel without certified syrang or engine driver;
  - (g) Fishing vessel with crew of below eighteen years;
  - (h) Fishing vessel without insurance coverage for its crew;
- (i) Fishing vessel made up of Marine Plywood after five years from the date of publication of these rules.
- (3) Fishing in any specified area within 30 Meter depth off the coast of Kollemkode to Paravoorpozhikara and within 20 Meter depth off the coast of Paravoorpozhikara to Bengaramanjeswaram by Mechanized fishing vessel is prohibited under clause (a) of sub-section (1) of section 4.

(4) Entry or fishing within any specified area by a fishing vessel which do not possess a valid licence from the authorized officer is prohibited under clause (a) of sub-section (1) of section 4:

Provided that, such vessel without a licence can use the notified entry channel of ports and fishing harbour for innocent passage with prior permission after remitting a special permit fee of rupees fifty thousand annually:

Provided further that, such fishing vessel shall be a registered one fitted with either Automatic Identification System or vessel tracking device and Very High I requency Marine Radio:

Provided also that nothing contained in this sub-rule shall prevent the passage of a fishing vessel under distress through the specified area.

- 4. Regulation on fishing gear. (1) Fishing in any specified area by such kind of fishing gear is prohibited under clause (d) of sub-section (1) of section 4, namely:
  - (a) Purse-seine;
  - (b) Pelagic trawl;
  - (c) Mid water trawl;
  - (d) Bull trawl or Pair trawl;
  - (e) New type of fishing gear without prior approval.
- (2) Having regard to the matters referred to in sub-section (2) of section 4 fishing in any specified area by bottom trawl is prohibited from sunset to sunrise under clause (d) of sub-section (1) of section 4.
- (3) Fishing in any specified area by the following kinds of fishing gear may be prohibited for such a period as notified by the Government under clause (d) of sub-section (1) of section 4, namely,
  - (a) Ring-seine;
  - (b) Bottom trawl.
- (4) Fishing from an artificial reef in any specified area by using all type of fishing gear other than hand line is prohibited under clause (d) of sub-section (1) of section 4.

(5) Fishing in any specified area by trawl net, seine net, gill net and drift net in contravention to the dimension of gear and type and size of mesh as specified below is prohibited under clause (d) of sub-section (1) of section 4, namely:—

TABLE

Name of Gear	Vernacular name	Minimum mesh size (mm)	` <del>''</del>	Maximum Dimension (hung length and hung depth)
Trawl nets				acpin)
Fish/cephalopod trawl net	Trawlvala	35	Square	
Shrimp trawl net	Trawlvala	25	Square	
Seine net			- 4	
Anchovy seine ne	ts Netholivala	10	Diamond	250 m × 50 m
Sardine/Mackerel seine net	Chalavala	22	Diamond	600 m × 60 m
Gill net/Drift net	, <b>!</b>			
Sardine net	Mathivala/ Chalavala	33	Diamond	2000 m × 10 m
Mackerel net	Aiylavala	50	Diamond	2000 m × 10 m
Seer fish net	Ayakooravala/ Neymeenvala	104	Diamond	5000 m × 18 m
Pomfret net	Avolivala	126	Diamond	5000 m × 18 m
Prawn net	Konchuvala/ Chemmeenvala	38	Diamond	2000 m × 10 m
Tuna net	Chooravala	80	Diamond	5000 m × 18 m
Croaker net	Koravala	40	Diamond	2000 m × 10 m

- 5. Regulation on Production, keeping and transportation of fishing vessel and fishing gear.—(1) The production, keeping and transportation of fishing vessel in contravention to the provisions contained in item (a) and (b) of sub-rule (2) of Rule 3 is prohibited under clause (e) of sub-section (1) section 4.
- (2) The production, keeping and transportation of fishing gear in contravention to the provisions contained in sub-rule(1) and (5) of rule 4 is prohibited under clause (e) of sub-section (1) of section 4.
- 6. Prohibition of destructive fishing method.— (1) Fishing from any specified area using such type of substance or material is prohibited under clause (f) of sub-section (1) of section 4, namely:—
  - (a) dynamite or other explosive substance;
  - (b) poison or noxious chemicals;
  - (c) artificial light with more than 12 volt in total.
- (2) Fishing from any specified area using any type of fishing gear or aggregating device made up of the following substance or material is prohibited under clause (f) of sub-section (1) of section 4, namely:—
  - (a) Spadix, husk, leaf or other part of any plant;
  - (b) Plastic material;
  - (c) Used net;
  - (d) Any other material as may be notified in the Gazette.
  - 7. Registration of fishing vessel.—(1) Every application for the registration of a fishing vessel shall be in the form specified in the Merchant Shipping (Registration of Indian Fishing Boats) Rules, 1988 and shall be accompanied by a fee specified for each category of fishing vessel in column (1) of the Table below corresponding to the entries in column (2).

TABLE

Category of fishing vessel based on LOA	Amount of fee
(1)	(2)
Below 5 Meter	100
5 – 9.99 Meter	300
10 - 14.99 Meter	2,500
15 - 19.99 Meter	10,000
20 - 24.99 Meter	25,000
25 Meter and above	50,000
(2) 0-	20,000

- (2) On receipt of an application under sub-rule (1), the authorized officer shall, after making such enquiry as he deems fit, register the fishing vessel or refuse such registration by an order. Such registration or refusal, as the case may be, shall be made within a period of one month from the date of receipt of application.
- (3) Where the application for registration is refused the reasons for such refusal shall be recorded in writing and a copy of the same along with the order of refusal shall be furnished to the applicant.
- (4) Where the application of registration is not refused, a certificate of registration shall be granted in the form specified in the Merchant Shipping (Registration of Indian Fishing Boats) Rules, 1988.
- (5) Every certificate of registration issued by the authorized officer shall be entered in a register kept by him in Form-1.
- (6) The registration mark assigned to a vessel by the authorized officer and its name shall be displayed on the top of both sides of fore and aft of the vessel.
- 8. Licence for fishing vessel.—(1) Every application for the grant of licence of a fishing vessel under section 6 shall be in Form-2 and shall be accompanied by such fee and security specified in the Table below for the due performance of the conditions of the licence.

TABLE -

Category of fishing vessel based on LOA	Amount of fee (₹)	Amount of security to be furnished (₹)
(1)	(2)	(3)
Below 5 Meter	Nil	Nil
5 – 9.99 Meter	200	Nil
10 - 14.99 Meter	2,000	2,000
15 - 19.99 Meter	4,500	9,000

- (2) On receipt of an application under sub-rule (1), the authorized officer shall, after making verification as per sub-section (4) of section 6 of the Act, grant or refuse such licence by an order. Such grant or refusal, as the case may be, shall be made within a period of one month from the date of receipt of the application. A licence granted under section 6 shall be in Form-3.
- (3) Where the application for the grant of licence is refused, the reasons for refusal shall be recorded in writing and a copy of the same along with the order of refusal shall be furnished to the applicant. On refusal of license, the security furnished and one half of the amount of fees paid by the applicant, shall be refunded to him.
- (4) Every licence issued by the authorized officer shall be entered in a register to be kept by him in Form-4.
- 9. Furnishing of information about movement of registered fishing vessel.—(1) The information to be furnished about the movement of a registered fishing vessel from the area of one port to the area of another port under section 10, shall be in writing and be send by registered post or delivered in person to the authorized officer concerned and also to the port officer having jurisdiction over the area where to such fishing vessel has been moved before the vessel moves from the area of the former port, if the movement is for a period of more than two months.
- (2) In other cases, information about any type of movement of a registered fishing vessel shall be entered through online mobile apps named as Sagara envisaged by the Government.

- 10. Returns to be made by owner of registered fishing vessel.—(1) Every owner of a registered fishing vessel shall furnish annual returns to the authorized officer before the end of July in every financial year in Form-5.
- (2) On failure to submit the annual returns by the owner of a registered fishing vessel, the security furnished shall be liable to be forfeited and registration shall be liable to be suspended or cancelled.
- 11. Impounding/Seizing of fishing vessel.—(1) A fishing vessel impounded or seized shall be under the control of the authorized officer and shall be kept in any berthing place. The fuel pump of the vessel impounded or seized may be removed by the authorized officer with the help of mechanical staff and handed over to the nearest convenient office of the fisheries department to avoid forcible escape of such vessel from custody.
- (2) Disposal of seized fish and deposit of the proceeds thereof shall be in the manner prescribed under Rule 20.
- 12. Registration of Boat Building yard.—(1) Every application for the registration of a boat building yard under section 9A shall be in Form-6.
- (2) Every application for the registration of the boat building yard under sub-rule (1), shall be accompanied by the following fee and security deposit specified in the table below:

TABLE

Category of boat building yard	Fee (₹)	Security Deposit (₹)
(1)	(2)	(3)
Category-I (Capable for constructing Fishing vessel up to 10m LOA)	1,000	5,000
Category-II (Capable for constructing Fishing vessel up to 15m LOA)	5,000	25,000
Category-III (Capable for constructing any type of fishing vessel)	10,000	50,000

- (3) Every application for registration shall he accompanied by a copy of the ownership certificate or lease agreement of land for a minimum period of 5 years which is attested by a Gazetted Officer.
- (4) Along with the application, the owner of the boat building yard shall submit an undertaking that, all the statutory clearance from fire and safety, electrical inspectorate, local bodies, labour, pollution control board etc. shall be obtained and provision for waste disposal facility shall he made before the functioning of the unit.
- (5) On receipt of the application under this Rule, the authorized officer after making enquiry as he deems fit, shall register the boat building yard and shall issue a registration certificate in Form-7 or refuse the application for registration by an order. Granting of registration or refusal as the case may be, shall be made within a period of one month from the date of receipt of the application.
- (6) In granting or refusing registration certificate under sub-section (5) of section 9A, the authorized officer shall have regard to the following matters namely,—
- (a) The boat building yard shall have a minimum land area of 5 cents;
- (b) The owner of the boat building yard shall furnish declaration in Form-8 for showing the purpose and use of the vessel;
- (c) The boat building yard should be equipped with fire safety system and first aid facility;
- (d) The owner of the boat building yard, shall obtain insurance coverage to the life of the third party.
- (7) The registration number and mark assigned to the boat building yard by the authorized officer shall be displayed in a conspicuous place in the boat building yard in the following manner:

### KL 01 - FBY - 01

Note:—1. The letters and numbers in the registration number and mark assigned to a boat building yard indicate as follows:

KL — Kerala

01 — Thiruvananthapuram District

FBY - Fishing Boat Building Yard

01 — Registration serial number

- 2. The colour of the letters and numbers shall be black and the background shall be yellow.
- 3. Size of the letters shall be 10cm. in height and 1.5cm. in thickness.
- (8) Every certificate of registration issued by the authorized officer shall be entered in a register to be kept by him in Form-9.
- 13. Functioning of the boat building yard.—Every owner of the boat building yard shall pursue the following conditions for its functioning, namely:—
- (a) Prior sanction shall be obtained from the authorized officer for the construction of a new vessel having more than 15 meter LOA. For this, a declaration showing the purpose and use of the vessel shall be furnished by the owner;
- (b) Approval of the design by a Naval architect with respect to sea worthiness and fitness of fishing vessel shall be obtained;
- (c) The owner of a boat building yard shall furnish an annual report in Form-10 to the authorised officer within one month after the completion of every financial year;
- (d) On failure to submit the annual report in Form-10 by the owner of the boat building yard, the security shall be liable to be forfeited or the registration shall be suspended or cancelled according to the discretion of the adjudicating officer;
- (e) No registered boat building yard shall construct vessels other than for fishing purpose. Any contravention in this regard shall be liable to forfeiture of the security or suspension or cancellation of registration.
- 14. Construction of fishing vessel.—The naval architect shall conduct inspection after the stages of laying of keel and planking and at the final stage of the construction of fishing vessel and the stage certificate shall be maintained in a register by the owner of the yard to ensure that the construction is in adherence to the approved plan.
- 15. Inspection of boat building yard.—The authorized officer may, enter and inspect the boat building yard at any time without prior notice and check whether the conditions specified are satisfied or not. If the conditions are not satisfied, the authorized officer shall take steps to issue

a stop memo at site or give seven days time for rectifying the defect. On failure to comply with the conditions, the authorized officer shall close and seal the boat building yard and report to the adjudicating officer.

- 16. Renewal of Registration.—(1) Every application for renewal of registration of boat building yard under section 9B shall be made within sixty days prior to the expiry of the certificate of registration and the procedures laid-down for new registration shall be complied with.
- (2) In case the application for renewal is made after the expiry of such date, the authorised officer may consider the application on payment of additional fee of 50 per cent of the fee prescribed under sub-rule (2) of rule 12 as enhanced rate.
- 17. Registration of fishing net production unit.—(1) Every application for the registration of a fishing net production unit under section 9E shall be in Form-11.
- (2) Every application for the registration of the fishing net production unit under sub-rule (1), shall be accompanied by the fee and security deposit specified in the Table below:

TABLE

Category of fishing net production unit	Fee (₹)	Security Deposit (₹)
(1)	(2)	(3)
Small (up to 300 MT annual installed capacity)	1,000 .	2,000
Large (more than 300 MT annual installed capacity)	5,000	10,000

- (3) Every application for registration shall be accompanied by a copy of the ownership certificate or lease agreement of land for a minimum period of 5 years which shall be attested by a Gazetted Officer.
- (4) On receipt of the application under this rule, the authorized officer after making enquiry as he deems fit, shall register the fishing net production unit and shall issue a Certificate of Registration in Form-12 or

refuse such registration by an order. Such registration or refusal as the case may be, shall be made within a period of one month from the date of receipt of the application.

- (5) In granting or refusing registration certificate under sub-section (5) of section 9E, the authorized officer shall have regard to the following matters namely,—
- (a) The fishing net production unit shall have a minimum land area of 5 cents;
- (b) The owner of the fishing net production unit shall furnish a declaration showing the particulars with respect to the mesh size of the proposed net to be produced;
- (6) Every certificate of registration issued by the authorized officer shall be entered in a register to be kept in Form-13;
- (7) The registration number and mark assigned to the fishing net production unit by the authorized officer shall be displayed in a conspicuous place in the unit in the following manner, namely,—

### KL 01 - FPU - 01

Note:—1. The letters and numbers in the registration number and mark assigned to fishing net production unit indicate as follows:—

KL -- Kerala

01 — Thiruvananthapuram District

FPU - Fishing net Production Unit

- 01 Registration serial number
- 2. The colour of the letters and numbers shall be black and background shall be yellow;
- 3. Size of the letters and numbers shall be 10 cm. in height and 1.5 cm. in thickness.
- 18. Inspection of fishing net production unit.—(1) The authorized officer may, enter and inspect the fishing net production unit at any time without prior notice and check whether the conditions specified are satisfied or not. If the conditions are not satisfied, the authorized officer shall take steps to issue a stop memo at site or give seven days time for

rectifying the defect. On failure to comply with the conditions, the authorized officer shall close and seal the fishing net production unit and report to the adjudicating officer.

- 19. Renewal of Registration of fishing net production unit.—(1) Every application for renewal of registration of fishing net production unit under section 9E shall be made within sixty days prior to the expiry of the certificate of registration and the procedures laid-down for new registration shall be complied with.
- (2) In case an application for renewal is made after the expiry of such date the authorised officer may consider the application on payment of additional fee of fifty percent of the fee prescribed under sub-rule (2) of rule 17 as enhanced fee.
- 20. Disposal of seized fish/vessel/gear/material.—(1) The seized fish shall be auctioned immediately and the sale proceeds shall be remitted to the revenue head within next working day.
- (2) If the seized fish is not in saleable or edible condition, it shall be disposed accordingly after recording the item wise quantity and other details, if any, with reason for disposal.
- (3) In case of any vessel, gear or other material seized, it shall be taken into the separate stock of stores with proper record up to the adjudication date and after that shall be released or auctioned and the sale proceeds shall be remitted to the revenue head accordingly.
- (4) In case of illegal material, if any, seized shall be destroyed after obtaining prior permission from the Joint Director of Fisheries of the zone concerned.
- (5) In the case of boat building yard or fishing net production unit, it shall be attached and sold only after the issuance of notice to the person concerned by registered post for 2 times, with an interval of not more than 14 days. If the notice is returned due to the non-receipt by the person concerned, the notice shall be pasted on any entrance of the unit.
- 21. Adjudication.—(1) On receipt of a report from the authorized officer under section 16, the adjudicating officer shall issue notice thereof, to the parties concerned, directing them to file objections, if any, and to appear before him for being heard on a specified date which shall not be later than ten days from the date of receipt of the report.

- (2) The adjudicating officer shall examine the objections filed by the parties and hear them, if they appear before him either in person or through a lawyer and pass appropriate orders. The adjudicating officer shall observe the principles of natural justice while hearing and disposing the objections.
- 22. Appeal against orders refusing grant of registration or licence.—(1) Any owner of the fishing vessel aggrieved by an order of the authorized officer refusing, suspending or cancelling the registration or licence or refusing the renewal of registration or licence may, within 30 days from the date of receipt of such order, prefer an appeal to the Joint Director of Fisheries, Government of Kerala, of the zone concerned.
- (2) On receipt of an appeal under sub-rule (1), the Joint Director of Fisheries, Government of Kerala of the zone concerned shall, after conducting such-enquiry as he deems fit and after giving the appellant and the authorized officer concerned an opportunity of being heard and pass such orders thereon as he deems fit.
- 23. Penalty.—If the penalty imposed by the adjudicating officer under section 17 is not remitted by the person concerned after the issuance of notice for twice with an interval of not more than fourteen days, the vessel or any other asset of the person concerned shall be seized, sealed and disposed through public auction and the sale proceeds shall be remitted to the revenue head of the department.
- 24. The fee payable for the supply of copies of documents or orders as per section 24(2) (1) of the Act shall be in accordance with the provisions of the Right to Information Act, 2005. The fee regarding rendering of any service by any officer or authority under this Act shall be as prescribed under the respective rules.

By order of the Governor,

K. R. JYOTHILAL,
Principal Secretary to Government.

### **Explanatory Note**

(This does not form part of the notification, but is intended to indicate its general purport.)

In exercise of the powers conferred by sub-section (1) and (2) of Section 24 of the Kerala Marine Fishing Regulation Act, 1980 (10 of 1981) the Government of Kerala issued the Kerala Marine Fishing Regulation Rules, 1980 vide G. O. (Ms.) No. 141/80/F&PD dated 29-11-1980, published as S.R.O No. 1141/80. However comprehensive amendments were brought to the parent Act by the Kerala Marine Fishing Regulation (Amendment) Act, 2017 (Act 22 of 2017) and several new provisions were introduced. In the result, it became necessary to make consequential amendments in the existing rules as well. Therefore, Government have decided to issue fresh rules superseding the existing one, so as to carry out the provisions of the Act.

This notification is intended to achieve the above object.

Signature of Authorised Officer.

FORM 1

[See Rule 7 (5)]

REGISTER FOR CERTIFICATE OF REGISTRATION OF FISHING VESSELS

Office of the.....

		·		
		<b>с</b> ешэцкэ	1 =	
	əə	Amount of f semitted and node of emittance	65	
		Base of Operation		
<del>(</del>	ssel	Make and HP of Engine	(8)	
(Authorised Officer)	Particulars of fishing vessel	Type	(3)	
uthorise	rs of fis	Draft	(9)	
₹	articula	Breadth	(5)	
	ď	Length	(4)	
	noi	Name, Add and occupa of Owner's	(3)	
	.oV	Registration and date	3	
		SI No.	=	

# FORM 2 [See Rule 8 (1)]

### FORM OF APPLICATION FOR LICENCING OF FISHING VESSELS

Photo of the owner

3.	Occupation of owner/s	:	
4.	Permanent residence address	:	
5.	Mobile No.	:	
6.	Aadhar No.	: .	•
7.	Name of the fishing vessel	:	
8.	Place of registration/Office with which registered	:	
	Whether previously licensed and if so, No. of licence and period for which licenced	:	
10.	Particulars of fishing vessel		
	(a) Length	;	
	(b) Breadth	:	
	(c) Draft	:	
	(d) Type of vessel	:	
	(e) Construction material of Hull	:	

1. Registration Number/Mark

2. Name and address of owner/s

11.	Name of boat	building	yard	where
	constructed:			

- 12. Year of construction
- 13. How and when acquired
- 14. Particulars of Engine

SI. No.	Engine Number	Year of make	Horsepower	Brand name

Particulars of fishing gear
 (Tick whichever is applicable)

Trawl Net/Seine Net/Gill Net/ Entangling Net/Longline/ Handline/Trap/Others.

- 16. Details of AIS/Vessel tracking device:
- 17. Details of Navigational Equipments (Tick whichever is applicable)

GPS/Echo sounder/VHF Marine Radio/Signal light/ Signal flag/NAVIC/Radar/ Reflector/Others

18. Details of life saving appliances

Life Jacket/Lifebuoy/

Radio beacon.

- 19. Base of Operation
- 20. No. of Crew

21. Particulars of trained crew and their :
qualification
(Add separate sheet if crews are more than 6)

Sl. No.	Category	Name	Aadhar Number	Qualification
1	Syrang			
2	Engine Driver			
3	Crew 1	· · · · · · · · · · · · · · · · · · ·		
4	Crew 2			
5	Crew 3		-	
6	Crew 4		· · · · · · · · · · · · · · · · · · ·	
<u>-</u> -				
	-			

	l i		. L	<u>_</u>		
22.	Amount o	of fees rem	itted and mode	of remittance	e :	
Place	<b>e</b> :	•	•	Stem	nature of	owner/s
Date	: :			. sigi	nature of	Owner,s.
			DECLA	RATION		
subs The dec	Kerala M lare that	me/us po larine Fisl I am/we understan	ursuant to and ning Regulation are the owne dall the provisier and agree to	in compliant Act 1980 r., owners consistent of the s	nce with s do hereby of the fish above des	ing vessel scribed and
					Signature	of owner/s.
	As witnes	s, I/we set	my hand/our ha	nds this	date of	20
	Witness:	1.	•	•		
		2.			•	

# FORM 3 [See Rule 8 (2)]

### CERTIFICATE OF LICENCE OF FISHING VESSEL

Photo of the owner

			- 1011110 12	SOLL	
1.	Nam	ne of the Vess	el	•	L
2.	Num of R	nber and date of degistration	of Certificate	:	
3.	Num	ber and date of	of Licence	:	
4.	Perio	nd for which L	icence is issued	:	•
5.	Nam- whor	e and address m licence is iss	of the persons to sued	):	·
6.	Partic Licen	culars of the fi	shing Vessel	:	
	(a	) Length (mtr	s.)	:	
	<b>(b</b> )	) Breadth (mt	rs.)	:	
	(c)	Draft (mtrs.	)	:	
7.	Туре	of Vessel		:	·
8.	Hull n	naterial	•	:	
9.	Partic	ulars of engine	:		
	SL No.	Brand name	Engine No.	Year of make	Horsepower
ĺ				· · · · · · · · · · · · · · · · · · ·	

10. Fishing gear licensed

11. Base of operation

12. Specified area for which license is

issued

As prescribed in the KMFR

Act

13. Number of crew

14. Details of Navigational Equipments (Tick whichever is applicable)

GPS/Echo sounder/VHF
Marine Radio/Signal light/
Signal flag/NAVIC/AIS/

Signal flag/NAVIC/AIS/ SART/Radar Reflector.

15. Details of life saving appliances

: Life Jacket/Lifebuoy/

Radio beacon.

Place:

Date:

Signature of Authorised Officer.

(Seal)

### CONDITIONS OF THE LICENSE

- 1. This license is granted subject to the provisions of the Kerala Marine Fishing Regulation Act, 1980 (10 of 1981), and the rules and orders issued there under.
- 2. The fishing vessel should be operated only within the specified area for which Licence is granted.
- Any change in the layout, design, capacity of the vessel should be effected only with the prior approval of the Authorised Officer.
- 4. Any change in the type of gear licensed shall be effected only with the prior approval of the Authorised Officer.
- 5. It shall be competent for the Authorised Officer or any Officer authorised by him to enter the fishing vessel for the purpose of inspection whether in the waters or shore.
- 6. This license is liable to be cancelled or suspended and the security if any furnished shall be liable to be forfeited in whole or in part for failure to comply with the conditions subject to which the license has been granted or for contravention of any of the provisions of the Kerala Marine Fishing Regulation Act, 1980 or the rules or orders issued there under.
- 7. This licence is also liable to be cancelled or suspended if the licence has been obtained by misrepresentation as to an essential fact.

Signature of Authorised Officer.

FORM 4 [See Rule 8 (4)]

REGISTER FOR CERTIFICATE OF LICENCE OF FISHING VESSELS

Office of the

	÷	Кетатка	(11)	
		to unomA remitted and To shom remittance	(10)	
		Base of Operation	(6)	
	Details of fishing operations	Details of sea	(8)	
(Authorised Officer)		No. of Crew	(7)	
porised		Type of gear used	(9)	
(Aut		Method of gained	(5)	
	Registration No, and date		4)	
-	•	Name, Addre and occupation of Owner/s	(3)	
		License No.	3	
		on is	E	

28

### FORM 5 (See Rule 10)

# FORM FOR THE ANNUAL RETURNS TO BE SUBMITTED BY OWNER OF REGISTERED FISHING VESSEL (FOR THE YEAR .....)

<ol> <li>Name and address of the applicant (with phone number)</li> </ol>	: .
2. Details of fishing vessel	•
Registration Number and date	:
Licence Number and date	
Type of Fishing conducted	: ::
Duration of fishing days in a single fishing voyage	:
Number of crew employed	:
<ol> <li>Monthly details of the item and weight of the fish caught (if needed additional sheet should be attached)</li> </ol>	:
<ol> <li>Details of the yearly sales realization of the fish caught (if needed additional sheet should be attached).</li> </ol>	:
Place:	
Date :	Signature of the applicant.
Office Use	
Enquiry Report	
Place:	37.
Date:	Name and Designation of the Enquiry Officer.
If the returns is refused, the reason for refu	sal.
Place:	
Date:	Name and Designation of the Authorized Officer.
33/3382/2018/S-2	

### FORM 6 [See Rule 12 (1)]

### APPLICATION FOR REGISTRATION OF FISHING BOAT BUILDING YARD/ RENEWAL OF REGISTRATION

Passport size photograph of the owner

i.	Name and address of the owner(s)	: ,	
2.	Age and Date of Birth	:	
3.	Occupation	:	
4.	Mobile No.	:	
5.	Aadhar Number (copy to be enclosed)	:	
6.	Building No. and Name of LSGI	:	
7.	Survey No. and Area of the land	:	
8.	Ownership (own/lease)	;	Single/ Partnership
9.	Particulars of registration if any done previously	:	
10.	Particulars of previous registration done under this Act and rules		
	(a) Registration number with date	:	
	(b) Period upto which the registration exists	::	
	(c) Due date for renewal	:	
	(d) Reason for delay, if any	:	•
11.	Particulars of fishing boat building yard		
	(i) Name of the yard if any	:	

(in  $M^2$ )

(ii) Yard area

•	(iii) Raw materials storage area : (in M²)
	(iv) No. of technical staff
	(v) No. of skilled labours :
	(vi) No. of unskilled labours :
	(vii) Type of yard : Small/Medium/Large
12.	Yearly Production Capacity :
13.	Fee remitted & Mode of payment : ₹ (Rupees
	Cash DD/Cheque Chelan D
	DD/Cheque/Chelan No. : Date:
	Branch:
	DECLARATION
1.	l/We
. 2.	Also hereby declare that all terms and conditions specified under 12(6)(c) and 12(6) (d) of KMFR Rule shall be agree to abide during the registering period.
3.	Also hereby declare that the fishing boat building yard is used only to construct fishing vessels.
Place:	
Date:	Signatur

# FORM 7 [See Rule 12 (5)]

### Passport size photograph of the owner

### CERTIFICATE OF REGISTRATION OF FISHING BOAT BUILDING YARD

1.	Registration No./Mark assigned	:
2.	Name and Address of the person/ persons to whom the certificate of registration is issued	
3.	Category of ownership	:
4.	Particulars of fishing boat building yard	
	(i) Name of the yard (if any)	:
	(ii) Yard area (in M²)	<b>:</b>
	(iii) Raw material storage area (in M²)	
	(iv) Type of yard	: · · · · · · · · · · · · · · · · · · ·
5.	Period for which registration is issued	
lac Date	•	ure of the Authorised Officer.
	(Seal)	

### CONDITIONS OF THE CERTIFICATE OF REGISTRATION

- 1. Permissive sanction from the authorised officer for construction of a new vessel should be sought by the owner.
- 2. Design with respect to sea worthiness and fitness should be authenticated by a designated naval architect.
- 3. Fish hold capacity in a multiday vessel should not exceed 30% of total volume of the vessel and should have toilet and kitchen facilities (in vessels with > 20 MOAL).
- 4. The registration certificate shall not be made transferrable.
- 5. On expiry of the registration the application for renewal of registration shall be submitted 30 days before the date of expiration.
- On verification/inspection the certificate shall be produced before the officer concerned.
- 7. The registration is liable to be cancelled or suspended and the security if any furnished shall be liable to be forfeited in whole in part for failure to comply with the conditions subject to which the registration has been granted or for contravention of any of the provisions of the KMFR (Amendment) Act, 2017 or the rules/orders issued there under.
- The registration is liable to be cancelled or suspended if the registration has been obtained by misrepresentation as to an essential fact.
- 9. On violation of the conditions/specifications the owner of the boat building yard will be liable to penalise or suspension/cancellation of the registration or forfeiting of the security deposit as per the discretion of the adjudicating officer.

# FORM 8 [See Rule 12 (6)(b)]

### DECLARATION

I/We	by this declaration						
subscribed by me/us pursua	ant to and in compliance with Rule 12(6)(b) of						
the Kerala Marine Fishin	g Regulation Rules, 2018 do hereby certify						
and declare that I am/We are the owner/owners of the boat building							
yard							
(Enter name and address of that I/We fully understand issued there under and agr	of the location of the boat building yard) and all the provisions of the Act, Rules and Orders reed to abide by them. It is also certified that intended for constructing boats for the purpose/						
	Signature of Owner/s.						
As witness, I/We set	my hand/our hands this						
date of							
Witness: 1.							
***************************************							

Signature of Authorised Officer.

FORM 9

REGISTER FOR CERTIFICATE OF REGISTRATION OF FISHING BOAT BUILDING YARD [See Rule 12 (8)]

		_					
YAKD			emarks	Я	@		
TOTAL BOILDING YAKD		<b>a</b>	of to from the feet and feet of feet o	u (	S		
	J.	ing Boat	Year of		2		
	(Authorised Officer)	Particulars of the Fishing Boat Building Yard	Temporary/	9			
Office of the	(Aut	Particula	Small/I.arge Scale	(4)			
		ou ess	Name, Additance, Additanton or	(3)			
Office		Э	Registration No. and dat	(2)			
			'on 'Is	Ξ		<del></del>	

### FORM 10 [See Rule 13 (c)]

### ANNUAL REPORT OF FISHING BOAT BUILDING YARD (FOR THE YEAR .....)

1.	Name	of the	vard	-	

- 2. Name and address of owner
- 3. Registration No. and mark assigned
- 4. Details of vessels/crafts constructed during the year .....

Sl. No.	Vessel type	Date of completion	CLL (M)	BL (M)	Height (M)	Engine mark and No.	To whom made (Name and Address with Aadhar No.)

рı	ace
	MULT.

Date:

Signature of Authorised Officer.

(Seal)

### FORM 11 [See Rule 17 (1)]

# APPLICATION FOR REGISTRATION OF FISHING NET PRODUCTION UNIT/RENEWAL

Photo of the owner

			1
1	. Name and address of the owner(s)	:	
2	. Mobile/Phone No.	:	
3	. Age and Date of Birth	:	
4	. Occupation	:	•
5	. Aadhar Number (copy to be enclosed)	:	
6	Building No. and Name of LSGI	:	
7.	Survey No. and Area of the land	:	
- 8.	Ownership	:	Own/Lease/Single/ Partnership
9.	Particulars of registration if any done previously	:	
10.	Particulars of previous registration done under this Act		
	(a) Registration Number with date	:	
	(b) Period upto which the registration exists	:	•
	(c) Due date for renewal	:	
	(d) Reason for delay, if any	:	
11.	Particulars of fishing net production unit		
	(i) Name of the unit if any	: .	•

(in M2)

	(iii) No of south-ind or	
	(iii) No. of technical staff	:
	(iv) No. of skilled labours	:
	(v) Type of unit	: (Small/Large)
	(vi) Intended mesh size to be Produced	:
12.	Fee remitted	: ₹(in words)
13.	Mode of payment	
	Cash DD/Cheque Chal	an 🗆
	DD/Cheque/Chelan No	
	DECLARA	TION
subs the that yard	I/Wescribed by me/us, pursuing to and in Kerala Marine Fishing Regulation I am/We are the owner, owners d	on compliance with Section 9 A of on Act, 1980 do hereby certify s of the fishing boat building described and that I/We fully Act and Rules and orders issued
Plac	ee:	•
Date	• :	Signature

### FORM 12 [See Rule 17 (4)]

Passport size photograph of the owner

### CERTIFICATE OF REGISTRATION

1.	Number and dat	e of certificate
	of registration	

- 2. Registration No. and mark assigned
- 3. Name and Address of the person/s to whom the certificate of registration is issued
- 4. Category of ownership
- 5. Particulars of FNPU
  - (i) Name of the unit
  - (ii) Area (in M<sup>2</sup>)
  - (iii) Type of unit (production capacity)
  - (iv) Type of fishing nets produced
  - (v) Intended mesh size to be produced
- 6. Period for which registration is issued:

Place	:	
	•	

Date:

Signature of Authorised Officer.

(Seat)

FORM 13

[See Rule 17 (6)]

REGISTER FOR CERTIFICATE OF REGISTRATION OF FISHING NET PRODUCTION UNIT Office of the

`				
		Kemarks	8	
	əpou	I to innomA bas bettimer constituer to	(7)	
(	ng Net	Year of catablishment	(9)	
(Authorised Officer)	Particulars of the Fishing Net Production Unit	capacity Installed	(5)	
(Auth	Particular Pa	Small/Large Scale		
	Vame, Address and occupation  of Owner's			
2		tegistration	2 3	
		.oV .I	s E	

Signature of Authorised Officer.

കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ് 2021

കേരള നിയമസഭാ പ്രിന്റിംഗ് പ്രസ്സ്.